

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 141/2026 in Petition No. 204/MP/2026

Subject : Interlocutory application seeking directions for Respondent No. 1/NHPC Limited to undertake verification and reconciliation of the applicant's Change in Law claims.

Petitioner : ABC Renewable Energy (RJ-02) Private Limited (ABC RJ 02)

Respondent : NHPC Limited (NHPC) & Anr.

Date of Hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, ABC RJ 02
Ms. Shikha Sood, Advocate, ABC RJ 02
Ms. Iqra Khan, Advocate, ABC RJ 02
Shri Akshay Goel, Advocate, NHPC
Shri Dhruv Sharma, Advocate, NHPC

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the Petitioner has filed the present IA seeking limited directions to Respondent, NHPC, to discharge its obligation under the PPA dated 5.10.2020 read with the Supplementary PPA dated 16.7.2021, by verifying and reconciling the Petitioner's Change in Law claims. The learned counsel further submitted that NHPC has undertaken similar reconciliations in respect of other generators, namely, Altra Xergi Power Private Limited and Avaada Sunrays Energy Pvt. Ltd., selected under the same RfS and having identical PPAs. Accordingly, NHPC may be directed to examine the documents furnished by the Petitioner and satisfy itself that they are consistent with the reconciliations undertaken in respect of Change in Law relief granted to the said generators. Learned counsel further submitted that while the Pleadings *qua* Respondent No.1/NHPC are complete, Respondent No.2/CSPDCL has not filed any reply despite being granted multiple opportunities to do so, nor has it entered an appearance in the matter. Accordingly, learned counsel submitted that if any further opportunity is extended to CSPDCL to file its reply, the same may be granted as a final opportunity.

2. The learned counsel for the Respondent, NHPC, submitted that NHPC has already filed its reply to the said IA preferred by the Petitioner. Regarding the examination of the documents furnished by the Petitioner and verification of their consistency for reconciliation, learned counsel sought liberty to obtain the necessary instructions on the said aspect. The learned counsel, however, pointed out that undertaking any such exercise in the absence of CSPDCL may render such exercise futile. The learned counsel further submitted that any impact, including any additional financial impact arising out of the purported Change in Law as per the present Petition, shall be settled on a back-to-back basis between the Petitioner and Respondent, CSPDCL.



3. Considering the above submissions, the Commission granted a final opportunity to the Respondent, CSPDCL, to file its reply to the Petition as well as IA, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinders, if any, within two weeks thereafter.
4. The IA, along with the Petition, will be listed for hearing on **25.11.2026**.

By order of the Commission

**sd/-
(T.D. Pant)
Joint Chief (Law)**